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PATNA HIGH COURT

Addenda and Corrigenda to Patna High Court Rules, 1916

(Fifth Edition)

C.S. No. – 171

The 11th March 2022

No. P.F. XII-01-1998 A.D. (Rules)-87/Rules Department— With a view to remove the seeming contradictions between Rule 7(xi)(a) and Rule 7(v)(a) and to bring both of them in consonance with each other, the following amendments are made in the existing **Part- V, Chapter- XXIV (d) of the Patna High Court Rules, 1916** regarding **Registration of Advocates as Advocate-on-Record Rules** with immediate effect :

Existing Rule	Amended Rule
7 (xi)(a) A candidate who fails to obtain 50 per cent in one paper only but 40 per cent in that paper and also obtain 60 per cent in the remaining papers, shall be allowed to appear in the paper at (any one) subsequent, examination on payment of the full examination fee and he/she shall be declared to have passed the Advocate-on-Record Examination if the marks obtained by him/her at the	7 (xi)(a) A candidate who fails to obtain 50 per cent in one paper only but 40 per cent in that paper and also obtain 50 per cent in the remaining papers, shall be allowed to appear in the paper at (any one) subsequent, examination on payment of the full examination fee and he/she shall be declared to have passed the Advocate-on-Record Examination if the marks obtained by him/her at the

subsequent examination taken with the marks obtained in the remaining papers at the earlier examination are 60 per cent of the aggregate marks in all papers.

subsequent examination taken with the marks obtained in the remaining papers at the earlier examination are 50 per cent of the aggregate marks in all papers.

**By order of the Court,
Sd/-Illegible,
Registrar General.**

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